

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8748/2021

(Arising out of impugned final judgment and order dated 22-04-2020 in WPC No. 8038/2020 passed by the High Court Of Judicature At Allahabad)

TBEA (INDIA) TRANSFORMER PRIVATE LIMITED

Petitioner(s)

VERSUS

U.P. MICRO AND SMALL ENTERPRISES FACILITATION
COUNCIL & ANR.

Respondent(s)

(FOR FINAL HEARING)

IA No. 76605/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 76602/2021 - EXEMPTION FROM FILING O.T.

Date : 09-12-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Akshat Sapre, Adv.
Mr. Phalguni Nigam, Adv.
Mr. Vinam Gupta, AOR

For Respondent(s) Mr. Pramod Swarup, Sr. Adv.
Ms. Pareena Swarup, Adv.
Ms. Alka Sinha, Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Leave granted.

(JAYANT KUMAR ARORA)
ASST. REGISTRAR-CUM-PS

(BEENA JOLLY)
COURT MASTER